

**District and Sessions Court, Nashik**  
**Office Order**

**Subject** : Court and office adjournment of cases in view of declaration of Novel Corona Virus (COVID-19) as global pandemic by WHO.  
**Reference** : Hon'ble High Court Circular dated 26th March, 2020.

**No. EST/40/2381 /2020**

**Date : 27th March, 2020**


In continuation of the earlier Circulars the Principal District and Sessions Judge, Nashik is pleased to pass the following order.

The arrangement directed vide Circular dated 23rd March, 2020 for the period 24<sup>th</sup> March, 2020 to 31<sup>st</sup> March, 2020, shall continue upto 15<sup>th</sup> April, 2020.

Extremely urgent matters which cannot wait beyond two weeks will be taken up by the Judges specifically assigned for taking urgent work. However, all the Civil and Criminal proceedings listed from 01<sup>st</sup> April, 2020 to 15<sup>th</sup> April, 2020 shall be adjourned as under :

<b>Civil &amp; Criminal Proceedings originally on Board</b>	<b>Civil &amp; Criminal Proceedings adjourned to</b>
01/04/2020	13/04/2020
03/04/2020	15/04/2020
04/04/2020	16/04/2020
07/04/2020	17/04/2020
08/04/2020	18/04/2020
09/04/2020	20/04/2020
13/04/2020	21/04/2020
15/04/2020	22/04/2020

In case of urgent matter the concerned party or his lawyer is at liberty to mention the matter one day in advance before the concerned Court.

  
( Abhay S. Waghvase )  
Principal District & Sessions Judge,  
Nashik.

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1. All the Judges in Nashik District
2. The President, Bar Association Nashik and Taluka Places.
3. The District Government Pleader, Nashik.
4. The Superintendent, Central Jail, Nashik Road.
5. All Police Stations in Nashik District.

  
Registrar  
District & Sessions Court  
Nashik